

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Advance Hearing Schedule for the month of March 2024

| Date, Day & Time | S. No. | Petition No. | Petitioner | Subject in Brief |
|---|--------|--------------|--------------|---|
| 5.3.2024 Tuesday At 10.30 A.M Miscellaneous Petitions | 1. | 314/MP/2023 | PXIL | Petition under Section 66 of the Electricity Act, seeking deferment of Temporary General Network Open Access under General Network Access Regulations 2022 issued by the Central Electricity Regulatory Commission (<i>On admission</i>). |
| | 2. | 315/MP/2023 | SPL | Petition under Sections 79(1)(b) & (f) of the Electricity Act, 2003 read with Article 13.2 (b) of the Power Purchase Agreement dated 07.08.2007 executed between Sasan Power Limited and its Long-Term Customers (Procurers) for Compensation due to Change in Law events impacting revenues and costs during the Operating Period (<i>On admission</i>). |
| | 3. | 316/MP/2023 | HPPC | Petition for exclusion of Drawal of BBMB from the Deemed General Network Access Quantum of The State of Haryana (<i>On admission</i>). |
| | 4. | 318/MP/2023 | TUL | Petition under section 79(1)(b) and 79(1) (f) of the Electricity Act 2003 for approval of "Change in Law" event and offset its financial/commercial impact on account of imposition of ecosystem charge for commercial usage of natural water as a result of operation of Sikkim Payment of Ecosystem Services Rules, 2022 dated 18.07.2022 issued under Sikkim Forests, Water Courses and Road Reserve (Preservation and Protection) Act 1988 in terms of Articles 9.8 and 11 of the Power Purchase Agreement entered by Sikkim Urja Limited (formerly Teesta Urja Limited) in relation to Teesta III Hydroelectric Project (1200 MW) with PTC India Limited on 28.07.2006 read with Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021(<i>On admission</i>). |
| | 5. | 319/MP/2023 | NGEL | Petition under Section 79 (1)(a), (c) & (f) of the Electricity Act, 2003 read with Regulation 13(8) of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 and Regulation 11 of the CERC (Deviation Settlement Mechanism and Related Matters) Regulations, 2022(<i>On admission</i>). |
| | 6. | 335/MP/2023 | NTPC | Petition under Section 79(1)(a) & (f) of the Electricity Act, 2003 read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 and Article 10 of the Power usage Agreements seeking working group report, 2022 as Change in Law event (<i>On admission</i>). |
| | 7. | 54/MP/2024 | KRTL | Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Article 12.3 of the Transmission Service Agreement dated 07.10.2022 executed between the Petitioner and Central Transmission Utility of India Limited, for seeking approval of Change in Law event due to increase in construction cost based on the increase in the Circle Rate for Khandukhal and Rampura (<i>On admission</i>). |
| | 8. | 47/TL/2024 | B3NTL | Petition under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Bikaner III Neemrana Transmission Limited. |
| | 9. | 48/AT/2024 | B3NTL | Petition under Section 63 of the Electricity Act, 2003 for adoption of Transmission Charges with respect to the Transmission System being established by the Bikaner III Neemrana Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited). |
| | 10. | 22/TL/2024 | B-III N-IITL | Application under Section 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to grant of Transmission License to Bikaner III Neemrana II Transmission Limited |
| | 11. | 23/AT/2024 | B-IIN-IITL | Petition under Section 63 of Electricity Act, 2003 seeking adoption |

| | | | |
|-----|-------------|--------|---|
| | | | of Transmission Charges of the Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-1) (Bikaner Complex): PART-C being established by the Petitioner. |
| 12. | 26/MP/2024 | SIROPL | Petition under Section 79 of the Electricity Act, 2003 (Electricity Act) seeking appropriate remedy due to a change in the fundamental condition of the bid from the date of submission of the bid and the issuance of the Letter of Award (LoA). Under these circumstances, the Petitioner is seeking a declaration that the Ministry of Power (MoP) order dated 9.6.2023 is a 'Change in law' and that the Petitioner is entitled to compensation for the 'Change in law' under the Power Purchase Agreement (PPA) and other appropriate directions. |
| 13. | 394/MP/2019 | CTUIL | Petition under Section 79(1) (f) of the Electricity Act, 2003 read with Regulation 20 and 21 of the Central Electricity Regulatory Commission (Sharing of Transmission Charges & Losses in inter-State Transmission) Regulations, 2010 and Regulation 111 of the Central Electricity Regulation Commission (Conduct of Business) Regulations, 1999, |
| 14. | 71/MP/2021 | NILE | Pending payment of 50% of the bills from August 2011 to December 2012 from the Respondents. |
| 15. | 235/MP/2021 | BWEPL | Petition under Section 79(1)(f) read with Section 79(1)(a) and (b) of the Electricity Act, 2003 read with the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind Power Projects, 2017 as amended from time to time seeking declaration of discharge from any obligation and liability to the Respondent under the Request for Selection No. SECI/C&P/WPD/1200MW/T7/RfS/022019 dated 22.2.2019, Letter of Award dated 19.6.2019 or otherwise. |
| 16. | 221/MP/2023 | KPCPL | Petition under Section 79 of the Electricity Act 2003, seeking a direction upon the Respondent/ AD Hydro Power Limited for quashing/ setting aside the invoices dated 21.3.2023 and 30.3.2023, and for refund of an amount of Rs. 50,51,095/- illegally seized by encasing the Bank Guarantee which was furnished under the Interim Power Transmission Agreement dated 28.4.2016. |
| 17. | 17/MP/2023 | JPL | Petition under Section 79(1)(b), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 read with Article 13 and Article 17 of the Power Purchase Agreement dated 7.8.2008 (as amended vide amendment agreements dated 17.9.2008 and 27.5.2022) executed between the Petitioner and Uttar Haryana Bijli Vitran Nigam Limited & Dakshin Haryana Bijli Vitran Nigam Limited; as well as Article 13 and Article 17 of the Power Purchase Agreement dated 20.01.2009 (as amended vide amendment agreement dated 21.10.2010) between the Petitioner and Tata Power Trading Company Limited; inter alia seeking approval of Change in Law event, i.e., enactment of the Integrated Goods and Services Tax Act, 2017, the Central Goods and Services Tax Act, 2017, the State Goods And Services Tax Act, 2017, and the Union Territory Goods and Services Tax Act 2017; and compensation for additional expenses incurred by the Petitioner with respect to operation and maintenance of the Project on account of the same along with carrying cost. |
| 18. | 138/MP/2023 | MSUPL | Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for (i) approval of Change in Law; and (ii) consequential relief to compensate for the increase in capital cost due to promulgation of Notification No. 08/2021 ̶ Integrated Tax (Rate) dated 30.9.2021 issued by Ministry of Finance, Government of India increasing in the rate of Goods and Services Tax (GST) on solar power-based devices (including solar cells and modules) in terms of Article 12 of the power purchase agreement dated 31.5.2020 between Mega Surya Urja Private Limited and Solar Energy Corporation of India Limited. |
| 19. | 220/MP/2023 | DBPL | Petition under Section 79(1)(c) read with Section 79(1)(f) of the Electricity Act, 2003 seeking a direction against Respondent No. 1 to pay compensation, being the increase in cost of Tariff due to blending of imported coal. |

| | | | | |
|--|-----|-------------|--------|---|
| | 20. | 282/MP/2023 | ASHL | Petition under Section 79 of the Electricity Act, 2003, and the Power Purchase Agreement dated 06.12.2018 executed between ACME Phalodi Solar Energy Pvt. Ltd. And Solar Energy Corporation of India Ltd., the Power Purchase Agreement dated 6.12.2018 executed between ACME Raisal Solar Energy Pvt. Ltd. And Solar Energy Corporation of India Ltd. And the Power Purchase Agreement dated 7.12.2018 executed between ACME Deoghar Solar Power Pvt. Ltd. And Solar Energy Corporation of India Ltd., the Power Purchase Agreement dated 7.12.2018 executed between ACME Dhaulpur Powertech Pvt. Ltd. And Solar Energy Corporation of India Ltd. Seeking declaration that the condition of undergrounding of internal 33kV transmission lines pursuant to Order dated 19.04.2021 passed by the Hon'ble Supreme Court in WPI No. 838 of 2019 is a Change in Law event and directions to SECI to compensate the Petitioners towards the additional cost incurred due to such Change in Law event. |
| 6.3.2024 Wednesday At 10.30 AM Miscellaneous Petitions | 1. | 31/MP/2024 | TPDDL | Petition under Section 79(1)(f) and Section 79(1)(b) of the Electricity Act, 2003 for the dispute arisen between the Petitioner and NHPC Limited ("NHPC"/ "Respondent No.1") in light of Respondent No.1's letter no. NH/C.O/Comm/2023-24/242-270 dated 27.09.2023 ("Letter dated 27.09.2023") altering the practice for allowing rebate on payments made by beneficiary Discoms towards revised bills raised by NPHC to be paid in instalments for Annual Fixed Cost ("AFC"), which is not in consonance with the manner of rebate as stipulated under Regulation 58 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019(<i>On admission</i>) |
| | 2. | 35/MP/2024 | RSVPL | Petition under Section 79 of the Electricity Act, 2003 read with Regulation 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 and amendments thereof praying before this Commission to exercise its powers to Remove Difficulty arising out of the operation of the said Regulations (<i>On admission</i>) . |
| | 3. | 36/MP/2024 | KNTL | Petition under Section 79 of the Electricity Act, 2003 seeking extension of SCOD due to delay in commissioning on account of Force Majeure and for recovery of additional Project Costs incurred on account of Change in Law, under the Transmission Service Agreement dated 26.08.2021 between the Respondent No. 1 and the Petitioner (<i>On admission</i>). |
| | 4. | 44/TL/2024 | B-IITL | Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for grant of separate Transmission License to POWERGRID Bhuj Transmission Limited (earlier known as Bhuj-II Transmission Limited) for implementation of communication system Requirement of additional FOTE of STM-16 capacity at Bhuj-II substation to cater to connectivity of RE Gencos through Regulated Tariff Mechanism (RTM) |
| | 5. | 50/TL/2024 | V2L123 | Petition under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Vataman Transmission Limited |
| | 6. | 51/AT/2024 | V2L123 | Petition under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Vataman Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited) |
| | 7. | 3/TL/2024 | BGCPTL | Application under Section 14 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for grant of Transmission License to Butwal-Gorakhpur Cross Border Power Transmission Limited (BGCPTL) for implementation of Indian portion of New Butwal- Gorakhpur 400 kV Double Circuit Cross-border interconnection transmission line and associated bay extension |

| | | | | |
|-----|--|---------|--|--|
| | | | | work. |
| 8. | 33/AT/2024 | N2KTL | | Petition under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the transmission system to be implemented by Neemrana II Kotputli Transmission Limited |
| 9. | 34/TL/2024 | N2KTL | | Petition under Section 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for grant of transmission license to Neemrana II Kotputli Transmission Limited |
| 10. | 337/AT/2023 | SECIL | | Petition under Section 63 of the Electricity Act, 2003 seeking adoption of tariff for 600 MW Wind Power Projects (Tranche - XIII) connected to the ISTS |
| 11. | 342/MP/2023 alongwith I.A. No. 93/2023 | Vedanta | | Petition under Section 79 read with Section 2(36) of Electricity Act, 2003, seeking, amongst others (i) appropriate directions for transition of ISTS connectivity of the Petitioner as Bulk Consumer under the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, and (ii) for modification of the connectivity so that the same is through the existing 400kV Vedanta- Sundargarh D/C line owned and maintained by the Petitioner, instead of the proposed new 400 Kv Vedanta- Sundargarh D/C transmission line(Interlocutory application seeking interim reliefs). |
| 12. | 162/MP/2023 | OKPPL | | Petition under Section 79 of the Electricity Act, 2003 before the Central Electricity Regulatory Commission for seeking an appropriate adjustment/ compensation to offset financial/ commercial impact of change in law events on account of increase in the rate of goods and services tax from 5% to 12 % by way of Notification No. 8/2021- Central Tax (Rate) dated 30.09.2021, in terms of Article 12 of the Power Purchase Agreement dated 30.10.2019 between M/s Ostro Kannada Power Private Limited and Solar Energy Corporation of India Limited. |
| 13. | 205/MP/2023 | TPCL | | Petition inter alia seeking appropriate directions against Gujarat Urja Vikas Nigam Limited ("GUVNL") and Ajmer Vidyut Vitaran Nigam Limited, Jaipur Vidyut Vitaran Limited & Jodhpur Vidyut Vitaran Limited ("Rajasthan Discoms/RUVNL") towards the wrongful and unsustainable demand towards Contract Year Penalty for Availability below 75% ("DC Penalty") for the Contract Year 2022-23. |
| 14. | 432/MP/2019 alongwith I.A.No.82/2023 | SPL | | Petition under Section 79 of the Electricity Act, 2003 read with the statutory framework governing procurement of power through competitive bidding and Power Purchase Agreement dated 7.8.2007 seeking compensation on account of increased cost incurred by Sasan Power Limited consequent to default of the Procurers (Interlocutory application for placing on record additional documents). <i>(Part Heard)</i> |
| 15. | 617/MP/2020 | BALCO | | Petition for recovery of compensation deducted from BALCO purportedly towards non-supply of power. |
| 16. | 216/MP/2023 | JUSNL | | Petition under Section 79(1)(c), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 seeking to set aside the monthly bilateral bills for transmission charges raised by CTUIL on the Petitioner since August, 2021 onwards and seeking direction to restrain CTUIL from raising further monthly bilateral bills for transmission charges raised on the Petitioner |
| 17. | 98/MP/2023 | GUVNL | | Petition under Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 in regard to disputes related to the liability of Minimum Alternate Tax and recovery of excess amount paid by the Petitioner towards payment of Minimum Alternate Tax for the financial years 2011-2012 to 2021-2022 in relation to Power Purchase Agreements dated 22.9.2005 and 16.12.2008. |
| 18. | 385/MP/2023 | SLSPCL | | Petition for redressal of non-grant of No Objection Certificate by the Respondent No. 1, Telangana State Load Dispatch Centre to the Petitioner- M/s SLS Power Corporation Limited for sale of power from its hydro power project in the State of Telangana under collective transactions of power exchange <i>(On admissibility)</i> . |

| | | | | |
|--|-----|---|-----------|--|
| | 19. | 345/MP/2022 | AHEJ (1)L | Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 and Article 16.3.1 of the Power Purchase Agreements dated 28.11.2019 for the development of 390 MW (2 X 195 MW) ISTS connected Wind-Solar Hybrid power project(s), entered between Adani Hybrid Energy Jaisalmer One Limited (earlier known as Adani Green Energy Eighteen Limited, an SPV of Mahoba Solar (UP) Private Limited) and Solar Energy Corporation of India Ltd. seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law events. |
| | 20. | 6/MP/2024 | HPPC | Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 for declaration of Notification No. 02/2020-Customs (SG) dated 29.07.2020 as a 'Change in Law' event resulting in reduction of the Safeguard Duty on Solar Cells and seeking recovery of the impact amounting to Rs. 47,59,05,435/- alongwith carrying cost because of the benefit directly accrued upon Respondent No. 1 due to such reduction in Safeguard Duty |
| | 21. | 13/MP/2024 | TPREL | Petition under Section 29(5) of the Electricity Act, 2003 ("the Act") read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 ("CoB Regulations") and Regulation 2.3.1 (7) of the CERC (Indian Electricity Grid Code) Regulations, 2010. |
| | 22. | 39/MP/2024 | ESPL | Petition under Section 29(5) of the Electricity Act, 2003 ("the Act") read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 . |
| | 23. | 186/MP/2021 | DGVCL | Petition under Section 79 (1) (c) read with Sections 142 and 146 of the Electricity Act, 2003 regarding non-compliance of the order dated 8.6.2013 in Petition No. 245/MP/2012 |
| 6.3.2024 Wednesday At 2.30 P.M. | 24. | 373/MP/2022 | UPCL | Petition under Section 79 of the Electricity Act, 2003 read with Regulations 11 and 29 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 seeking approval of additional expenditure on account of installation of Emission Control System to comply with the Notification dated 7.12.2015 issued by Ministry of Environment and Forest and Climate Change. |
| 13.3.2024 Wednesday At 10.30 A.M. Miscellaneous/ Petitions | 1. | 348/MP/2023 | ARE4L | Petition under Section 79, including 79(1)(b), 79(1)(f) & 79(1)(k) of the Electricity Act, 2003 seeking a declaration that the bid process initiated by Solar Energy Corporation of India Limited (SECI) alongwith the Power Purchase Agreement (PPA) dated 30.12.2022, executed in terms thereof is a nullity (<i>On admission</i>). |
| | 2. | 379/TD/2023 | SRIPL-2 | Application under Sections 14 and 15 (1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 for grant of an inter-State trading licence |
| | 3. | I.A.No.18/2024 in Petition Noi.97/MP/2024 | AGEL | Interlocutory application seeking interim reliefs in Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 & 42 of CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 as amended from time to time, seeking connectivity as a Renewable Energy/ Power Park Developer in phases. |
| | 4. | 356/MP/2023 | KSEB | Petition under Section 79(1)(a) and 79(1)(f) of the Electricity Act, 2003 and Regulation 36 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019, seeking clarification on the date upto which interest is applicable for the arrear of tariff payable in six monthly instalments as per the tariff orders (<i>On admission</i>). |
| | 5. | 357/MP/2023 | KSEB | Petition under Section 79 (1)(a) and 79(1)(f) of the Electricity Act, 2003 along with CERC (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulation 2020 as amended in the matter of fixation of final tariff for the 92 MW floating solar Photo Voltaic Plant at Rajiv Gandhi Combined Cycle Power Project (RGCCP), Kayamkulam, Kerala (<i>On admission</i>). |
| | 6. | 361/MP/2023 | DVC | Petition under Section 62 and 79(1)(a) of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for |

| | | | |
|-----|-------------|---------|---|
| | | | determination of tariff on installation of various Emission Control Systems in Bokaro-A Thermal Power Station (1x500 MW) of Damodar Valley Corporation (DVC) in compliance of Revised Emission Standards(<i>On admission</i> .. |
| 7. | 362/MP/2023 | DVC | Petition under Section 62 and 79(1)(a) of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for determination of tariff on installation of various Emission Control Systems in KTPS U#1&2 (2x500 MW) of Damodar Valley Corporation (DVC) in compliance of Revised Emission Standards (<i>On admission</i>). |
| 8. | 363/MP/2023 | DVC | Petition under Section 79(1)(a) of the Electricity Act, 2003 read with Regulation 72 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for seeking in principle? Approval of additional capital expenditure for Renovation and Augmentation of T&D System (Phase-I) (<i>On admission</i>). |
| 9. | 366/MP/2023 | DVC | Petition under Section 79(1)(a) of the Electricity Act, 2003 read with Regulation 72 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for seeking approval of additional capital expenditure for setting up of the Administrative Building of the Petitioner (<i>On admission</i>). |
| 10. | 368/MP/2023 | CTUIL | Petition under Section 79(1) © of the Electricity Act, 2003 seeking appropriate directions for treatment of Transmission Charges arising in giving effect to this Commission's Order dated 20.9.2017 in Petition No. 130/MP/2015(<i>On admission</i>). |
| 11. | 372/MP/2023 | MJTL | Petition under Sections 63 and 79 of the Electricity Act, 2003 read with Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for relief under Force Majeure, (Article 11) and Change in Law, (Article 12) of Transmission Service Agreement dated 17.11.2016, related to 765 kV Strengthening in Eastern Region (ERSS-XVIII) (<i>On admission</i>). |
| 12. | 376/MP/2023 | KSKMPL | Petition under Section 79 (1) (f) and (k) of the Electricity Act, 2003 for adjudication of disputes between the parties on the wrongful recovery and appropriation of amounts by the Respondent, Gujarat Urja Vikas Nigam Limited) (<i>On admission</i>). |
| 13. | 377/MP/2023 | SPPL | Petition under Section 79(1)(b) & 79(1)(f) of the Electricity Act, 2003 (hereinafter referred to as "Electricity Act") seeking carrying cost / interest / discounting factor on the additional capital expenditure incurred by the Petitioner due to introduction of the Central Goods and Services Act, 2017, the Integrated Goods and Services Tax Act, 2017 & State Goods and Services Act, 2017, pursuant to the Orders dated 23.8.2022 & 25.11.2022 in Petition No. 52/MP/2019 and Order dated 20.8.2021 in Petition No. 536/MP/2020(<i>On admission</i>).. |
| 14. | 378/MP/2023 | MPL | Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes on the issue of wrongful deduction of compensation towards alleged non-supply and non-submission of contract performance bank guarantee (<i>On admission</i>). |
| 15. | 380/MP/2023 | NTPCREL | Petition under Section 79(1)(a) & (f) of the Electricity Act, 2003 ("Act") read with Article 11 of the Power Purchase Agreement dated 01.06.2022 ("PPA") executed between Petitioner and Solar Energy Corporation (<i>On admission</i>). |
| 16. | 382/MP/2023 | DIL | Petition filed under Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 111 and 113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for seeking correction of the error in date mentioned as 1.10.2013 instead of 1.6.2014 as Commencement Date of First Contract Year (i.e. Scheduled Delivery Date) under Schedule 8 of the PPA dated 27.11.2013 and hence bring it in alignment with Scheduled Delivery Date, which is mentioned as 1.6.2014 under Article 4 of the PPA, and accordingly grant consequential relief (<i>On admission</i>). |
| 17. | 386/MP/2023 | NTPC | Petition under Regulation 22 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 ("Tariff Regulations 2019) read with Regulation 9 (4) of Central |

| | | | | |
|--|-----|--|--------|--|
| | | | | Electricity Regulatory Commission (Terms and Conditions of Tariff) (Second Amendment) Regulations, 2021 (Second Amendment 2021) seeking condonation of delay of 22.5 months in declaring Commercial Operation Date of Talaipalli Coal Mine and approval of input price of coal supplied from Talaipalli Coal Mine to end use generating station i.e., Lara STPS for the period from Commercial Operation Date i.e., 1.10.2023 to 31.3.2024(On admission).. |
| 15.3.2024 Friday At 10.30 A.M. Miscellaneous Petitions | 1. | 53/AT/2024 | SECI | Petition under Section 63 of the Electricity Act, 2003 seeking adoption of tariff for 690 MW Wind Power Projects (Tranche - XIV) connected to ISTS |
| | 2. | 155/MP/2022 alongwith I.A.No.38/2022 | NR(IR) | Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 for adjudication of disputes arising out of Agreement for Procurement of Power dated 13.4.2016 between Northern Railways for Uttar Pradesh and Jindal India Thermal Power Limited read with the Supplementary Agreement dated 8.11.2017. |
| | 3. | 194/MP/2022 | JITPL | Petition under Section 79 of the Electricity Act, 2003 read with Article 17 and 23 of the Agreement for Procurement of Power dated 13.4.2016 (and its amendments) executed between Northern Railway for Uttar Pradesh and Jindal India Thermal Power Limited seeking appropriate reliefs for Force Majeure and Change in Law on account of major changes in modalities in the existing coal e-auction system by way of Coal India Limited Circular dated 1.3.2022 issued pursuant to Cabinet Committee of Economic Affairs decision dated 26.2.2022. |
| | 4. | 75/MP/2022 | JITPL | Petition under Sections 79(1)(b) and 79(1)(f) of the Electricity Act, 2003, read with the Letter of Intent dated 13.2.2021, and Bid Document dated 17.12.2020, thereby seeking directions from this Commission for quashing erroneous Compensation Bills/ Tax Invoices raised upon the Petitioners by the Respondent qua levy of alleged liquidated damages, and also to restrain the said Respondent from levying IGST on such liquidated damages, payment of illegally withheld amongst with applicable Delay Payment surcharge and amongst other consequential reliefs. |
| | 5. | 319/MP/2019 | DVC | Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes between the petitioner and the Respondents and for directions for payment. |
| | 6. | 381/MP/2023 | AXPPL | Petition under section 79 of the Electricity Act 2003 before this Hon'ble Central Electricity Regulatory Commission for declaration of certain events as "Change in Law" and subsequent reimbursement in terms of Article 12 of the Power Purchase Agreement dated 31.08.2020 executed between Altra Xergi Power Private Limited and NHPC Limited along with carrying cost and interest on carrying cost. |
| | 7. | 254/MP/2023 | PTL | Petition under Section 79(1)(d) of the Electricity Act, 2003 read with Regulation 3(9)(a) and 8(5)(ii) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and Regulation 3(10)(a) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019. |
| | 8. | 261/MP/2023 | JSWREL | Petition under Section 79(1)(c), Section 79(1)(f), and Section 79(1)(k) of the Electricity Act, 2003 ("Electricity Act") seeking revision of the date of operationalisation of the long-term access granted JSW Renew Energy Limited. |
| | 9. | 226/MP/2023 | TPTL | Petition seeking approval for establishment of Transmission Lines Stores alongwith associated infrastructure for 400 kV D/C Teesta-III - Kishanganj Transmission Line of Teestavalley Power Transmission Limited. |
| | 10. | 75/MP/2023 | CEPL | Petition under Section 79 and Section 11(2) of the Electricity Act, 2003 read with Regulation 111-113 of the CERC Conduct of Business Regulations, 1999 seeking recovery of Energy Charges from Respondent No. 1/ TANGEDCO for the power procured in the month of December 2022, in terms of the Directions issued by the Ministry of Power, Government of India. |
| | 11. | 209/MP/2017 | ADHL | Petition for approval of Transmission Charges, Transmission Losses and other Conditions for use of the 176.5 km long 220 kV Double Circuit Dedicated Transmission Line of the Petitioner |

| | | | | |
|-----|---|-----------|--|---|
| | | | | (Allain Duhangan Hydro Project Ltd.) from Prini (Generating station of ADHPL) to Nalagarh (sub-station of CTU) (<i>Received by Remand</i>). |
| 12. | 136/MP/2023 | ARP1PL | | Petition under Section 79(1)(b) and (k) of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 18.11.2019 between the Petitioner and Respondent No. 1 seeking relief on account of Change in Law events, viz., increase in the Central Goods and Services Tax and State Goods and Services Tax, and grant of consequential reliefs therefor. |
| 13. | 85/MP/2022 along with I.A.No.24/2022 &37/2023 | PSPCL | | Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions regarding the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application for urgent listing and seeking interim reliefs). |
| 14. | 123/MP/2022 alongwith I.A.No.38/2023 | HPPC | | Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application for interim reliefs). |
| 15. | 246/MP/2022 along with I.A Nos.8/2023 | MSEDCL | | Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions with regards to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application seeking to place on record additional documents). |
| 16. | 107/MP/2023 | GUVNL | | Petition under Sections 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication of disputes and for directions to supply electricity under the contracted capacity of 1805 MW under the Power Purchase Agreement dated 22.4.2007 between Tata Power and GUVNL; compensation/damages for short-supply/non-supply; and for consequential reliefs including refund. |
| 17. | 56/MP/2023 | MSEDCL | | Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 seeking specific performance of the power purchase agreement dated 22.4.2007 with Coastal Gujarat Power Limited. |
| 18. | 185/MP/2023 | RUVNL | | Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Tata Power Company Limited. |
| 19. | 85/MP/2021 along with IA No. 26/2021 | TSSPDCL | | Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Section 79(1)(c) of the Electricity Act, 2003 challenging the levy of relinquishment charges by PGCIL. |
| 20. | 56/MP/2022 | RWEPL | | Petition under Sections 63 and 79 of the Electricity Act, 2003 read with the Competitive Bidding Guidelines and Articles 11 and 13 of the Power Purchase Agreement dated 23.5.2018 executed between ReNew Wind Energy (AP2) Private Limited and Solar Energy Corporation of India Limited. |
| 21. | 227/MP/2022 alongwith I.A.No.55/2022 | ReNewAP 2 | | Petition under Section 79 of the Electricity Act, 2003 seeking to set aside Transmission Charges bills raised by CTUIL and declaration that the Petitioners stands discharged from performance under, Transmission Service Agreement dated 29.1.2018, LTA Agreement dated 29.1.2018 (Tranche 1), Agreement for Long Term Access dated 6.9.2018 (Tranche 2) and Bipartite Connection Agreement dated 11.1.2019 executed between ReNew Power private Limited and Central Transmission Utility of India Ltd. (earlier Power Grid Corporation of India Ltd.) on account of Force Majeure and impossibility of performance under the Power Purchase Agreement dated 23.5.2022 executed with Solar Energy Corporation of India Ltd and consequential relief thereto (<i>Interlocutory application for interim reliefs</i>). |
| 22. | 183/MP/2021 | APTransco | | Petition under Section 79 of the Electricity Act, 2003 read with Regulation 111 and 113 of the Central Electricity Regulatory Commission (conduct of business) Regulations, 1999, seeking directions to Southern Regional Power Committee to provide necessary information regarding intra-State transmission lines falling under Regulation 2(1)(EE) Central Electricity Regulatory Commission (sharing of inter-state transmission charges and |

| | | | | |
|---|-----|--|--------|--|
| | | | | losses) Regulations, 2020. |
| | 23. | 370/MP/2022 | NTPC | Petition under Section 79 of the Electricity Act, 2003 seeking deemed availability for the period the from 1.6.2021 to 30.8.2021 in respect of Singrauli Super Thermal Power Station (2000 MW) under Regulation (76) Power to Relax and Regulation (77) Power to Remove Difficulty of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019. |
| | 24. | 270/MP/2023 | NTPC | Petition under Section 79 of the Electricity Act, 2003 seeking deemed availability for the period the from 1.6.2020 to 30.8.2020 in respect of Singrauli Super Thermal Power Station (2000 MW) under Regulation (76) Power to Relax and Regulation (77) Power to Remove Difficult of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019. |
| 15.3.2024 At 2.30 P.M. Miscellaneous Petitions | 25. | 179/MP/2023 | TPCL | Petition under Section 11(2) of the Electricity Act, 2003 read with 79 of the Electricity Act, 2003, along with Regulation 111-113 of the CERC Conduct of Business Regulations 1999 inter alia seeking a declaration/direction with regard to rate/compensation at which such supply of power to Respondent Nos. 1 to 8 for the period between being 15.3.2023 to 16.06.2023, or such other period as extended by Ministry of Power from time to time, based on principles laid down with respect to Section 11(2) of the Electricity Act, 2003. |
| | 26. | 79/MP/2023 | PSPCL | Petition under Section 79(1)(b) and (f) and Section 63 of the Electricity Act, 2003 for adjudication and recovery of the amount payable by Tata Power Company Limited on account of the Sellers Event of Default in terms of Article 14.1(iv) as read with 14.3.4 of the Power Purchase Agreement dated 22.4.2007. |
| | 27. | 92/MP/2023 along with I.A. No. 24/2023 | TPCL | Petition under Section 142 of the Electricity Act seeking to initiate appropriate action against Gujrat Urja Vikas Nigam Limited inter alia against its deliberate non-compliance of directions as issued by this Commission vide its Order dated 3.1.2023 in Petition No. 128/MP/2022 |
| | 28. | 117/MP/2023 alongwith I.A.No.79/2023 | GUVNL | Petition under Sections 79(1)(b) and (f) read with Sections 11, 29, 142, 146 and other applicable provisions of the Electricity Act, 2003 for adjudication on matters relating to the obligations of The Tata Power Company Limited (Generator) to supply electricity to the Petitioner in terms of the directions issued by the Ministry of Power, Government of India under Section 11 of the Electricity Act, 2003 dated 20.02.2023 read with the Power Purchase Agreement dated 22.4.2007 (Interlocutory application to bring on record subsequent facts). |
| 18.3.2024 Monday At 10.30 A.M. Misc/Generation Tariff Petitions | 1. | 111/MP/2024 | RSPPL | Petition under Section 79 of the Electricity Act, 2003 challenging the Bills of Supply for Bilateral Charges raised by Central Transmission Utility of India Ltd. being contrary to the CERC (Sharing of Inter-State Transmission Charges and losses) Regulations, 2020 and CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 <i>(On admission)</i> . |
| | 2. | 112/MP/2024 | RSOPL | Petition under Section 79 of the Electricity Act, 2003 challenging the Bills of Supply for Bilateral Charges raised by Central Transmission Utility of India Ltd. being contrary to the CERC (Sharing of Inter-State Transmission Charges and losses) Regulations, 2020 and CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 <i>(On admission)</i> . |
| | 3. | 125/MP/2024 alongwith I.A.No.21/2024 | NDMC | Petition under Sections 79(1)(f) of the Electricity Act, 2003 read with Regulation 17 of CERC (Terms and Conditions of Tariff), Regulations, 2019 (Interlocutory application for interim reliefs) <i>(On admission)</i> . |
| | 4. | 38/TD/2024 | NPTPL | Application under Section 14 and Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters), Regulations, 2020 for grant of an inter-state category - V trading license. |
| | 5. | 179/MP/2016 | KSKMPL | Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes arising under the Power Purchase |

| | | | | |
|-----|--------------------------------------|----------|--|--|
| | | | | Agreement dated 27.11.2013 between the Petitioner and the Respondent (on remand matter from APTEL) <i>(Re-hearing)</i> |
| 6. | 91/MP/2018 | KSKMPL | | Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.07.2012 as amended on 19.12.2014 and 23.01.2018 in regard to non-payment of tariff and unilateral deduction of the monthly energy bills of the Petitioner by the Respondents) <i>(Re-hearing)</i> |
| 7. | 53/MP/2021 along with IA No. 26/2023 | KSKMPL | | Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of capacity charges under the Bills of the Petitioner by the Respondents (Interlocutory application seeking directions) . |
| 8. | 61/MP/2021 | KSKMPL | | Petition under Section 79(1)(f) and (k) of the Electricity Act, 2003 for adjudication of disputes arising on account of termination of the Power Purchase Agreement dated 31.7.2012 by the Respondent Nos. 1 and 2) <i>(Re-hearing)</i> . |
| 9. | 149/MP/2021 | KSKMPL | | Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of capacity charges under the Bills of the Petitioner by the Respondents) <i>(Re-hearing)</i> . |
| 10. | 265/MP/2018 | GBHPPL | | Petition under Section 79 (1)(f) read with Section 142 of the Electricity Act, 2003 for issuance of direction for quashing of the letter dated 2.8.2018 issued by Power Grid Corporation of India Limited whereby, PGCIL has wrongful and arbitrarily proceeded to impose transmission charges to the tune of Rs. 6.41 crore upon the Petitioner towards Long Term Access capacity 8.4 MW and also, through a subsequent letter dated 14.8.2018 threatened curtailment of Short Term Open Access with effect from 23.8.2018, which is in direct contravention of the final Order dated 31.5.2018 passed by the Commission in Petition No. 190/MP/2016) <i>(Re-hearing)</i> . |
| 11. | 63/MP/2020 | BALCO | | Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming extension of Scheduled Delivery Date on account of force majeure events falling within the scope of Article(s) 3.1, 3.4.3, 4.7 and 9 of the Power Purchase Agreement dated 23.8.2013 read with the addendum dated 10.12.2013 executed between the Petitioner and the Respondent TANGEDCO) <i>(Re-hearing)</i> . |
| 12. | 346/MP/2020 | DVC | | Petition under Section 79(1)(f) of the Electricity Act 2003 for adjudication of disputes between the Petitioner and the Respondent and for directions) <i>(Re-hearing)</i> . |
| 13. | 627/MP/2020 | HPPC | | Petition under Section 79(1)(c) and (d) of the Electricity Act, 2003 read with Regulations 11(4) and other regulations of the Central Electricity Regulatory Commission (Sharing of InterState Transmission Charges and Losses) Regulations, 2010 as amended by the third amendment effective from 1.4.2016 and orders, for direction in regard to the levy and collection of charges and losses from the Petitioners for the 500 kV Bipole Mundra-Mohindergarh HVDC Transmission Line along with its associated facilities) <i>(Re-hearing)</i> . |
| 14. | 52/MP/2022 | NHPC | | Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of dispute between NHPC Ltd and PGCIL regarding interpretation of Regulation-6(5) of CERC (Terms and Conditions of Tariff) Regulations, 2009) <i>(Re-hearing)</i> . |
| 15. | 187/MP/2022 | Powerica | | Petition under Section 79 of the Electricity Act, 2003 along with statutory framework and the Transmission Service Agreement dated 23.10.2019 executed between Jam Khambaliya Transco Ltd. and Powerica Limited and the Long-Term Access Agreement dated 17.10.2019 executed between Power Grid Corporation of India Ltd. and Powerica Ltd. seeking directions to JKTL/ CTU/PGCIL not to |

| | | | |
|-----|--|--------|--|
| | | | raise invoices for transmission charges till the SCOD of the Petitioner's Project)(<i>Re-hearing</i>). |
| 16. | 215/MP/2022 | NLCIL | Petition seeking approval for input price of coal supplied from Talabira Mines to end use generating stations for the period from COD i.e. 1.4.2021 to 31.3.2024 under Regulation-9 of CERC (Terms and Conditions of Tariff) Regulations, 2019)(<i>Re-hearing</i>). |
| 17. | 223/MP/2022 | NLCIL | Petition seeking approval for lignite input price for the period 1.4.2019 to 31.3.2024 in respect of Pooled Neyveli Mines as per CERC (Terms and Conditions of Tariff) Second Amendment, Regulations 2021)(<i>Re-hearing</i>). |
| 18. | 369/MP/2022 | MPPMCL | Petition for refund of incentive amount paid to NHDC on account of capacity index for the period 1.4.2009 to 31.3.2021)(<i>Re-hearing</i>). |
| 19. | 371/MP/2022 | DVC | Petition for approval of additional expenditure on Renovation and Modernization of ESP at Mejia Thermal Power Station Unit-1,2 & 3 having an installed capacity of 630 MW in compliance of Ministry of Environment and Forest and Climate Change, Government of India Notification dated 7.12.201)(<i>Re-hearing</i>) ⁵ |
| 20. | 374/MP/2022 | PGCIL | Petition under Section 79 of the Electricity Act, 2003 read with Regulations 111, 112 and 119 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for enforcement/execution of the tariff order dated 21.11.2019 in Petition No 158/TT/2018 directing bilateral billing and payment of transmission charges by the Respondent to the Petitioner on account of delay in commissioning of its downstream transmission network.)(<i>Re-hearing</i>) |
| 21. | 20/MP/2023 | JITPL | Petition under Section 79(1)(f) read with 79(1)(b) of the Electricity Act, 2003 and Agreements for Procurement of Power (APP) dated 3.3.2022 and 10.3.2022 challenging the Termination Notice dated 18.8.2022 issued by South Western Railways under Article 4.4 of the APP dated 3.3.2022 and consequential actions pursuant to the Termination Notice)(<i>Re-hearing</i>). |
| 22. | 118/MP/2023 | PSPCL | Petition under section 79 (1) (f)of the Electricity Act, 2003 seeking quashing of the invoices dated 06/02/2023 and 06/03/2023 to the extent of interest component levied by NTPC limited)(<i>Re-hearing</i>) |
| 23. | 59/GT/2022 | BRBCL | Petition for determination of Nabinagar Thermal Power Project (1000 MW) for the period from 1.4.2019 to 31.3.2024. |
| 24. | 60/GT/2024 | THDC | Petition seeking Revision of Tariff of Koteswar Hydro Electric Project (KHEP) (4x100MW) for the period 01.04.2019 to 31.03.2024 on account of interim truing up limited to meet the liabilities as per the arbitration award dated 17.12.2010 read with the orders of Hon'ble Delhi High Court dated 13.12.2019, 12.07.2023, 28.7.2023 paid by THDCIL on 27.01.2020 and 31.8.2023, in terms of Regulations 13(3) and 76 & 77 of the Tariff Regulations, 2019. |
| 25. | 383/MP/2023 | IEX | Petition under Section 66 of the Electricity Act 2003 read with Regulation 25 of the CERC (Power Market) Regulations, 2021 for approval of revised Business Rules for extension of the TAM and G-TAM Contracts up to 11 months and alignment with the provisions of GNA Regulations 2022, IEGC Regulations 2023, and Amendment to Sharing of ISTS Charges and Losses Regulations 2023 |
| 26. | 384/MP/2023 | HPX | Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of amendment in duration of Long Duration Contracts (Daily, Weekly, Monthly and Any Day Single Sided) and introduction of Quarterly Contracts in Term Ahead Market and Green Term Ahead Market Contracts from the present duration of 3 months to 11 months |
| 27. | 12/MP/2024 | PXIL | Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 seeking approval to increase duration of Term Ahead Contracts from existing 90 days/ 12 weeks/ 3 months to up to 11 months as provided in T-GNA. |
| 28. | 173/TT/2021 alongwith I.A.No.92/2023 | PGCIL | Petition for determination of transmission tariff from anticipated DOCO to 31.3.2024 for Asset-1: 800kV 1500 MW (Pole-II) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) and Asset-2: 800kV 1500 MW (Pole-III) HVDC terminals |

| | | | | |
|---|-----|---|--|---|
| | | | | each at Raigarh (HVDC Station) & Pugalur (HVDC Station) under HVDC Bipole link between Western Region (Raigarh, Chattisgarh) and Southern Region (Pugalur, Tamil Nadu) ? North Trichur (Kerala) Scheme #1: Raigarh - Pugalur 6000MW HVDC System? in Southern Regional grid. (Interlocutory application seeking directions under Section 94(2) of the Electricity Act, 2003 read with Regulation 68 of the Central Electricity Regulatory Commission (Conduct of Business Regulations, 1999) on behalf of the Petitioner – Power Grid Corporation of India Limited. |
| | 29. | 242/TT/2021 alongwith I.A.No.91/2023 | PGCIL | Petition for determination of transmission tariff from anticipated DOCO to 31.3.2024 for Asset-1: 800kV 1500 MW (Pole-IV) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) under HVDC Bipole link between Western Region (Raigarh, Chattisgarh) and Southern Region (Pugalur, Tamil Nadu) North Trichur (Kerala) Scheme #1: Raigarh - Pugalur 6000MW HVDC System in Southern Regional grid (Interlocutory application seeking directions) |
| 19.3.2024 Tuesday At 10.30 A.M. Public Hearing | | No. RA- 14026(11)/1/202 3-CERC | Through Online Video Conferenc e | Public hearing on Draft Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2024. |
| 20.3.2024 Wednesday At 10.30 A.M. Miscellaneous Petitions | 1. | 358/MP/2023 along with IA No. 90/2023 | TPSL | Petition under Section 79(1)(c) &(f) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 (Interlocutory application for interim reliefs) (<i>On admission</i>) |
| | 2. | 74/MP/2023 | JITPL | Petition under Sections 79 of the Electricity Act, 2003 for claiming compensation on account of events pertaining to change in law in terms of the definition of “Change in Law” as provided under Article 26, read with Article 21 of the Agreements for Procurement of Power (APPs) executed between the Petitioner and the Respondents, and the supplementary agreements executed between the Petitioner and the Respondents (<i>On admission</i>) |
| | 3. | 87/MP/2024 | DBPL | Petition under Section 79(1)(b) read with Section 79(1)(f) and Section 19 of Electricity Act, 2003 read with Regulation 9, 19 and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading License and other related matters) Regulations, 2020, inter alia, seeking a direction seeking a direction to the Respondent to pay the outstanding amount of Rs. 11,22,05,158 to the Petitioner against the power supplied by the Petitioner to the Respondent (<i>On admission</i>) |
| | 4. | 55/TL/2024 | N2BTL | Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Neemrana II Bareilly Transmission Limited. |
| | 5. | 56/AT/2024 | N2BTL | Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Neemrana II Bareilly Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited). |
| | 6. | 58/TL/2024 | KPS3TL | Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for grant of separate Transmission License to POWERGRID KPS3 Transmission Limited for implementation of transmission system for evacuation of power from potential renewable energy zone in Khavda area of Gujarat under Phase-IV (7GW): Part E3 through ?Regulated Tariff Mechanism (RTM) mode |
| | 7. | 310/TL/2023 | KBTL | Application under Sections 14 and 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 for the grant of separate Transmission Licence for implementation of the Transmission System for evacuation of Power from potential renewable energy |

| | | | | |
|-----|---------------------------------------|--------|--|--|
| | | | | zone in Khavda area of Gujarat under Phase-IV (7 GW): Part E1 on Regulated Tariff Mechanism (RTM) route. |
| 8. | 52/TL/2024 | KGTL | | Petition under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions) Regulations, 2009 with respect to Transmission License to Koppal II Gadag II Transmission Limited. |
| 9. | 64/AT/2024 | KGTL | | Petition under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Koppal II Gadag II Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited). |
| 10. | 69/TD/2024 | EEPDC | | Application of surrendering the existing trading licence under Regulation 20(3) of Trading Licence Regulations. |
| 11. | 182/MP/2023 | CTUIL | | Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking appropriate directions to recover the outstanding dues of transmission charges of the Respondents. |
| 12. | 263/MP/2022 | MPPMCL | | Petition under Section 79 of the Electricity Act, 2003 for direction to Odisha Power Transmission Co. Ltd (OPTCL) to make refund of excess paid wheeling charges & short-term open access charges along with interest in respect of its transmission system of 220 KV D/C Rourkela -Tarkera - Budhipadar - Korba (Budhipadar - Korba Circuit 2 & 3 - Odisha portion) line and associated S/S bays to the Petitioner. |
| 13. | 223/MP/2023 along with IA No. 53/2023 | TWEPL | | Petition under Sections 79 (1)(f) and 79(1)I of the Electricity Act, 2003, read with Regulation 8 and Regulation 26 of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008 and Detailed Procedure framed thereunder and approved by this Commission, in relation to arbitrary, unlawful and mala fide acts on part of Respondent No.1 SLDC in refusing to process Petitioner's Application for Standing Clearance for grant of Short Term Open Access (STOA) for August 2023 and grant the same within timelines stipulated in the Detailed Procedure (Interlocutory application for interim reliefs). |
| 14. | 14/MP/2019 | RSPPL | | Petition before the CERC seeking an appropriate mechanism for grant of adjustment/compensation to offset the financial/commercial impact of change in law events on account of imposition of safeguard duty on the import of solar cells and modules (<i>Received by remand</i>) |
| 15. | 344/MP/2020 alongwith I.A.No.45/2021 | RGPPL | | Petition under Section 79 (1) I and (f) of the Electricity Act, 2003 seeking adjudication of transmission charges by Respondent No.1, MSETCL (Interlocutory application moved by MSEDCL for impleadment as party to the Petition). |
| 16. | 338/MP/2022 | DIL | | Petition under Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with Article 14.3.1 of the Case-1 long-term Power Purchase Agreement dated 27.11.2013 read with Addendum No. 1 dated 20.12.2013, seeking refund of the amount wrongfully deducted by Tamil Nadu Generation and Distribution Corporation Limited along with the applicable Carrying Cost, towards the Change in Law compensation payable to Dhariwal Infrastructure Limited. |
| 17. | 204/MP/2023 | MWDPL | | Petition under Section 79 of the Electricity Act, 2003 for approval of Change in Law on account of financial/ commercial impact of the Change in Law and increase in the rate of Goods and Services Tax from 5% to 12 % by way of Notification No. 8/2021-Central Tax (Rate) dated 30.9.2021 issued by Ministry of Finance, Government of India, in terms of Article 12 of the Power Purchase Agreement executed with Solar Energy Corporation of India Limited. |
| 18. | 354/MP/2023 | PCKL | | Petition under Regulation 10 & 18 of CERC (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulation 2022 for grant of Renewable Energy Certificate. |
| 19. | 40/MP/2023 | AHEJ2L | | Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 and Article 16.3.1 of the Power Purchase Agreement dated 21.1.2020 for the development of 300 MW ISTS connected |

| | | | |
|-----|--|--------|--|
| | | | Wind-Solar Hybrid power project, entered between Adani Hybrid Energy Jaisalmer Two Limited (earlier known as Adani Green Energy Seven Limited, an SPV of Adani Renewable Energy Park (Gujarat) Limited) and Solar Energy Corporation of India Ltd. seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law events. |
| 20. | 31/MP/2023 | AHEJ3L | Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 and Article 16.3.1 of the Power Purchase Agreement dated 21.01.2020 for the development of 300 MW ISTS connected Wind-Solar Hybrid power project, entered between Adani Hybrid Energy Jaisalmer Three Limited (earlier known as Adani Green Energy Nine Limited, an SPV of Adani Renewable Energy Park (Gujarat) Limited) and Solar Energy Corporation of India Ltd. seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law events |
| 21. | 137/MP/2023 | IL&FS | Petition under Section 79 and Section 11(2) of the Electricity Act, 2003 read with Regulation 111-113 of the CERC (Conduct of Business Regulations) 1999 seeking recovery of energy charges for the power procured in the month of December 2022, in terms of the directions issued by the Ministry of Power, Government of India under Section 11 of the Electricity Act, 2003)(<i>Re-hearing</i>). |
| 22. | 75/MP/2023 | CEPL | Petition under Section 79 and Section 11(2) of the Electricity Act, 2003 read with Regulation 111-113 of the CERC Conduct of Business Regulations, 1999 seeking recovery of Energy Charges from Respondent No. 1/ TANGEDCO for the power procured in the month of December 2022, in terms of the Directions issued by the Ministry of Power, Government of India. |
| 23. | 11/MP/2024 | PXIL | Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of Renewable Energy Certificates single sided reverse auction contract, Renewable Energy Certificates single sided forward auction contract and continuous matching mechanism for REC trading. |
| 24 | 27/MP/2024 | GUVNL | Petition under Sections 79(1)(b) and (f) of the Electricity Act, 2003 for adjudication of disputes in relation to the change in law claims of Adani Power Limited in terms of the Power Purchase Agreement dated 02.02.2007 read with the Supplemental Power Purchase Agreement dated 5.12.2018 and consequential reliefs. |
| 25. | 244/MP/2021 alongwith 30/IA/2023 | AREPRL | Petition under Sections 79(1)l and Section 79 (1) (f) of the Electricity Act, 2003 seeking deferment of the operationalization date of the 1000 MW Long Term Access granted to Adani Renewable Energy Park Rajasthan Ltd. by Central Transmission Utility to match with the completion and commissioning of Solar Park, and exemption from liability of paying transmission charges until such time, on account of force majeure events (Interlocutory application for subsequent reliefs). |
| 26. | 284/MP/2023 alongwith I.A. No.72/2023 | PSPCL | Petition under Section 79 of the Electricity Act, 2003 seeking exclusion of Bhakra Beas Management Board ('BBMB') quantum/drawl from the deemed General Network Access ('GNA') quantum for the State of Punjab while calculating the GNA charges in terms of Regulation 18 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022(interlocutory application for interim reliefs). |
| 27. | 279/MP/2023 | DVC | Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulation 57 and 58 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023 seeking relaxation of the Regulation 43(9), Regulation 45(5)(a)(v) & 45(5)(a)(vi) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) 2023 |
| 28. | 301/MP/2023 | LVTPL | Petition under Section 63 and 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 inter alia seeking recovery of transmission charges due to the Petitioner. |
| 29. | 79/MP/2022 along with I.A. No. 34/2023 | MSEPL | Petition under Section 79 of the Electricity Act, 2003 read with the relevant provisions of the Agreement for Long Term Access without System Strengthening dated 11.9.2020, the Power Purchase Agreement dated 3.7.2020 and the other applicable laws |

| | | | | |
|--|-----|--|--|---|
| | | | | inter alia seeking direction to the Respondent Nos. 1 and 2 to extend and/or defer the commencement of the Petitioner's Long-Term Access to coincide with the revised/extended Scheduled Commissioning Date of the Petitioner's 300 MW Solar Power Project under the Power Purchase Agreement dated 3.7.2020. |
| | 30. | 107/MP/2021 alongwith I.A.No.36/2021 | ASIPL | Petition under Sections 79(1)(l), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 seeking directions against Power Grid Corporation of India Limited to comply with the Ministry of Power's Order bearing Reference No. 23/12/2016-R&R dated 15.01.2021 and extend the commencement of the Petitioner's Long Term Access under the LTA Agreement dated 15.10.2018 to coincide with the revised Scheduled Commissioning Date under the Petitioner's Power Purchase Agreement dated 4.09.2018(Interlocutory application for interim reliefs). |
| 20.3.2024 Wednesday At 2.30 P.M. Miscellaneous Petitions | 31. | 699/MP/2020 | PTCIL | Petition under Section 79 (1) I & (f) of the Electricity Act, 2003, read with Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in Inter-State Transmission and related matters) Regulations, 2009, seeking directions in respect of an alleged LTOA of 144 MW granted to PTC India Limited in respect of free Power share of Government of Sikkim from 1200MW Teesta-III Hydroelectric Project in terms thereof. |
| | 32. | 463/MP/2014 alongwith I.A.No.40/2019 | GMRVPGL | Petition under Section 79(l)(f) of the Electricity Act, 2003 for a direction to the Respondents to pay additional fixed charge of Rs.0.439/KWH for the balance period of PPA (Interlocutory application for bringing on record additional documents) . |
| | 33. | OP No. 71/2012 | GMRVPGL | Petition under Section 86(1) (b) of the Electricity Act, 2003 seeking consent of the Commission. |
| | 34. | OP NO.72/2012 | GMRVPGL | Petition under Section 86 (1) (f) of the Electricity Act 2003 for a direction to the respondents to pay additional fixed charges of Rs. 0.439 Ps/KWH for the balance period of the PPA |
| | 35. | 56/MP/2022 | RWEPL | Petition under Sections 63 and 79 of the Electricity Act, 2003 read with the Competitive Bidding Guidelines and Articles 11 and 13 of the Power Purchase Agreement dated 23.5.2018 executed between ReNew Wind Energy (AP2) Private Limited and Solar Energy Corporation of India Limited. |
| | 36. | 227/MP/2022 alongwith I.A.No.55/2022 | ReNewAP 2 | Petition under Section 79 of the Electricity Act, 2003 seeking to set aside Transmission Charges bills raised by CTUIL and declaration that the Petitioners stands discharged from performance under, Transmission Service Agreement dated 29.1.2018, LTA Agreement dated 29.1.2018 (Tranche 1), Agreement for Long Term Access dated 6.9.2018 (Tranche 2) and Bipartite Connection Agreement dated 11.1.2019 executed between ReNew Power private Limited and Central Transmission Utility of India Ltd. (earlier Power Grid Corporation of India Ltd.) on account of Force Majeure and impossibility of performance under the Power Purchase Agreement dated 23.5.2022 executed with Solar Energy Corporation of India Ltd and consequential relief thereto (<i>Interlocutory application for interim reliefs</i>). |
| 21.3.2024 Thursday At 10.30 A.M. Public Hearing | | No. L- 1/261/2021/ CERC | Through Online Video Conferenc e | Public hearing on Draft Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) (Second Amendment) Regulations, 2024. |

By order of the Commission

Sd/-

(T.D. Pant)
Joint Chief (Legal)
15.3.2024